COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 297 OF 2015 & IA No. 12 of 2016

Dated : 1st March, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

BSES Rajdhani Power Ltd. …. Appellant(s)
Versus
Delhi Electricity Regulatory Commission …. Respondent(s)

Counsel for the Appellant (s) : Mr. Aditya John

Counsel for the Respondent (s): Mr. Pradeep Misra for R-1
Mr. Saurabh Gandhi for URD
Mr. A.K. Dutta, Mr. B.B. Tiwari.
Mr. Ranjan Gupta, Mr. V.K. Malhotra

ORDER

Mr. Pradeep Mishra, learned counsel appearing for the Respondent Commission prays for and is granted three weeks time to file counter affidavit/reply to the appeal memorandum.

Many persons appearing for different associations claiming themselves to be the representatives of the consumers pray for and are granted three weeks time to file their respective counter affidavit/reply to the appeal memorandum.

Rejoinder, if any, be filed within two weeks thereafter.

Post the matter for hearing on ***26th April, 2016***.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

vt/kt